HIGH COURT OF MEGHALAYA SHILLONG

ORDER

Dated Shillong, the ___ March, 2023

No. HCM.II/35/2016/Estt/____ It is hereby notified that henceforth, all matters relating to Judicial Infrastructure shall be routed through the Consultant (Judicial Infrastructure), High Court of Meghalaya.

By Order,

REGISTRAR GENERAL

Memo No. HCM.II/35/2016/Eat 836A Dated Shillong, the 27 March, 2023

Copy to:-

1. The Registrar (Judicial), High Court of Meghalaya.

- 2. Shri B. S. Thangkhiew, Consultant (Judicial Infrastructure), High Court of Meghalaya.
- 3. The Joint Registrar (Listing)-cum-OSD to the Hon'ble the Chief Justice High Court of Meghalaya, for kind information and necessary action.
- 4. The Joint Registrar, High Court of Meghalaya, for kind information and necessary action.
- 5. All Deputy Registrars, High Court of Meghalaya, for kind information and necessary action.
- 6. All Assistant Registrars, High Court of Meghalaya, for kind information and necessary action.
- 7. The Librarian-cum-Research Officer, High Court of Meghalaya, for kind information and necessary action.
- . 8. The System Analyst, High Court of Meghalaya for uploading in the official website.
 - 9. Office file.